## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2060 ANSWERED ON:05.12.2012 DIFFERENTLY ABLED PERSONS IN FLIGHTS Bajwa Shri Partap Singh;Dhurve Jyoti

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) Whether `Carriage by Air of Persons with Disability or Reduced Mobility under Provision of Rule 133A of Air Craft Act. 1937` does not specify any punitive action against Airlines violating the rules;
- (b) if so, the reason therefor;
- (c) the number and details of cases reported during each of the last three years and the current year about ill-treatment meted out to some differently abled persons; airline-wise; and
- (d) the actions taken so far by the DGCA against airlines which do not adhere to rules for flying disabled persons?

## **Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a)&(b); Yes madam. There is no punitive action specified in the Civil Aviation Requirements dealing with this subject. However, violation or non-compliance of Civil Aviation Requirements as contained under Rule 133A of the Aircraft Rules, 1937 is punishable with imprisonment for a term not exceeding 6 months or with fine not exceeding 2 lakh rupees, or with both under SI. No. 13 of Category III of Schedule VI to the Aircraft Rules, 1937.
- (c) & (d): As per records available in this office, four cases of harassment faced by physically challenged passengers were reported to DGCA, two in the year 2011 and two in 2012, the details of which are enclosed along with action taken by concerned airline and DGCA at Annexure-I. DGCA has issued Civil Aviation Requirement on `carriage of passengers by air with disability and/or with reduced mobility`, which is being strictly adhered to by the airlines.